

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT No. I**

APPEAL No. C/289/2010

(Arising out of Order-in-Appeal No. 756 & 757(Exports)/2009
JNCH dated 30.12.2009 passed by Commissioner of Customs
(Appeals), JNCH, Mumbai-II)

Commissioner of Customs (Export), Nhava Sheva Appellant

Vs.

Yenkey Complex Pvt. Ltd.

Respondent

Appearance:

Shri Manoj Kumar, Assistant Commissioner (AR), for appellant
None for respondent

CORAM:

Hon'ble Dr. D.M. Misra, Member (Judicial)

Hon'ble Mr. Sanjiv Srivastava, Member (Technical)

Date of Hearing: 10.9.2018

Date of Decision: 10.9.2018

ORDER No. **A/87286/2018**

Per: Dr. D.M. Misra

This is an appeal filed by the Revenue against
order-in-appeal No. 756 & 757(Exports)/2009 JNCH
dated 30.12.2009.

2. Learned AR for the Revenue fairly accepts that the
amount involved in the present appeal is less than
Rs.10,00,000/-, accordingly covered by the Litigation

Policy Circular of the CBEC, bearing No.
390/Misc./163/2010-JC(8-2011) dated 17.8.2011.

3. In the result, the Revenue's appeal is dismissed.

(Pronounced in court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

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